



1st IDIA

LEGAL SKILLATHON

19TH-22ND OCTOBER

ABOUT NLIU



The National Law Institute University was established by Act No. 41 of the State Legislature of Madhya Pradesh in 1997. It is one of the premier legal institutions in India and has consistently been ranked among the top 5 National Law Universities in the country. It is located in the scenic forests of Bhopal and aims to foster intellectual growth to benefit the development of law and justice in the nation by imparting quality legal education, conducting research in cutting-edge areas of law, and organizing workshops, seminars, and training programs. NLIU Bhopal boasts of a team of experienced faculty members who are experts in various areas of law. The university has been able to carve out a niche for itself in academic excellence and placement of its students. It also has a successful history with alumni in various fields of law worldwide. The campus provides a peaceful environment for students to study and the university is dedicated to cultivating their intellect and preparing them for successful careers.

ABOUT IDIA



Increasing Diversity by Increasing Access (IDIA) is a non-profit organization that aims to empower underprivileged and marginalized children by giving them access to quality legal education, in a bid to enhance the diversity in law schools across India. To this end, IDIA sensitizes students from across the country to pursue law as a career option; selects underprivileged and marginalized students with an aptitude for law; trains them, and provides scholarships to the students to gain admission to law schools. Conceptualized in 2010 as the brainchild of Late Prof. (Dr.) Shamnad Basheer, IDIA has since expanded to over 1000 volunteers across 20+ states.

The IDIA MP Chapter is run by the students of the National Law Institute University, Bhopal. With over 90 volunteers, IDIA MP has been proactive in training the students for various law entrance exams.

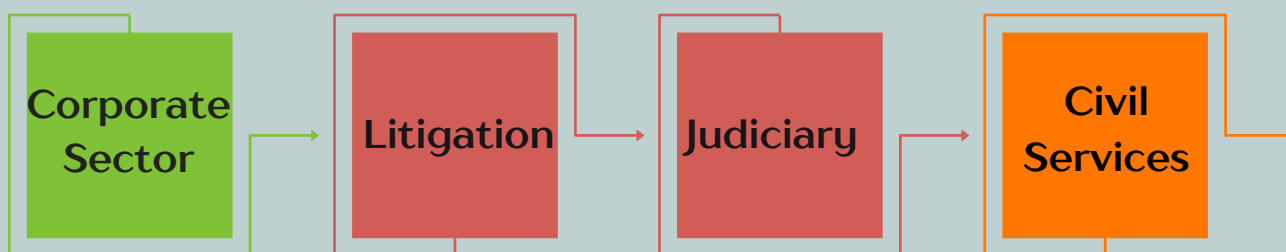
IDIA undertakes various functions including organizing fundraising events, and conducting sensitizations across the state of MP, thereby reaffirming IDIA's commitment to social responsibility and promoting access to legal education.

ABOUT THE LEGAL SKILLATHON

The Legal Skillathon is a comprehensive 3-day virtual workshop designed to equip law students with the essential skills required to excel in their academic and professional careers. All under the guidance of specialists in their respective fields, this intensive workshop offers a unique opportunity to explore the realms of :



Career guidance in the fields of:



Organized by the IDIA MP Chapter, this Skillathon aims to provide invaluable insights and practical guidance to aspiring legal professionals, preparing them for their law school journey while also contributing to social empowerment. By participating in the Legal Skillathon, you will gain a competitive edge, enhance your critical thinking abilities, and develop a strong foundation for your legal career. Our experts will share their knowledge and experience, empowering you to master these essential skills and reach your full potential.

SIGNIFICANCE OF SKILLATHON

Moots, Alternative Dispute Resolution (ADR), Legal Writing & Research are indispensable components of a law student's academic and professional development. Mastery of these skills not only enhances legal acumen but also fosters essential qualities such as critical thinking, advocacy, problem-solving, and communication.

This virtual Skillathon serves as a strategic guide for students pursuing law from any university/college, to integrate Moots, ADR, and Legal Writing & Research into their academic schedule.

This Skillathon will give insights to master these areas which will not only help to excel in law school but also gain a competitive advantage in the future. In addition to skill-building, the Skillathon will feature career guidance sessions on the Corporate Sector, Litigation, Judiciary, and the Civil Services.

These sessions will highlight the importance of these career paths and how the mastery of Moots, ADR, and Legal Research plays a pivotal role in succeeding in these fields. By the end of the workshop, participants will have a clear action plan to optimize five years in law school and prepare them to navigate their career paths with confidence.

SKILLATHON SESSIONS

1. SESSION ON MOOTING:

This session will cover the essentials of mooting, a crucial skill for law students and professionals. The session aims to prepare you to confidently argue your case in a courtroom setting by discussing the expectations of :

- moot court competitions;
- legal research;
- drafting memorials;
- effective oral advocacy

ABOUT THE SPEAKER

The session will be taken by Mr. Aditya Wadhwa. He is an ex-associate of a Khaitan, a Columbia Law Graduate. He was adjudged as Semi-Finalist and Fourth Best Oralist in the 16th William C. Vis East International Commercial Arbitration Moot Court Competition, Winner in AIAC-ICC International Commercial Arbitration Moot Vis Pre Moot, and was also awarded the Cecil Abraham & Partners Award for Best Oralist.



MR. ADITYA WADHWA

Aditya's practical experience and success in mooting competitions make him particularly relevant for this session. His guidance will help participants gain insights into the rigors of preparation, legal argumentation, and courtroom simulation

SKILLATHON SESSIONS

2. SESSION ON ALTERNATIVE DISPUTE RESOLUTIONS (ADR):

This session will introduce participants to the core principles of ADR, focusing on alternatives to litigation. It will develop skills in negotiation, mediation, and arbitration, emphasizing practical approaches to complex problems, effective management, and presenting compelling arguments in competitive settings.

ABOUT THE SPEAKER

Mr. Arthur Ma is a Senior Partner at DaHui Lawyers. He has over 12 years of experience and has attended nearly twenty international arbitration hearings worldwide, offering valuable insights into hearing advocacy.

Additionally, he has been adjudged as “The Leading Lawyer” by Asia Law Profiles and was ranked as “Dispute Star” by Benchmark Litigation. Arthur is qualified to practice law in the United Kingdom, New York and the People's Republic of China.

Arthur Ma’s extensive experience in international arbitration offers participants valuable insights into real-world strategies for handling complex disputes. This session is ideal for those aiming to excel in ADR by learning from a globally recognized expert.



Mr. ARTHUR MA

SKILLATHON SESSIONS

3. Session on Legal Writing & Research:

This session will focus on the essentials of legal writing, with special emphasis on developing critical research and writing skills that are indispensable for writing professional academic papers.

ABOUT THE SPEAKER

The session will be covered by (Dr). S. Surya Prakash, a distinguished academician who is currently The Vice-Chancellor of National Law Institute University, Bhopal. He has written more than 35 articles and has presented more than 40 research papers in various national and International seminars and conferences. Some of his works include 'Turning Point' The Story of a Law Teacher (2009) the biography of Prof. N.R.Madhava Menon, which also the story of National Law school movement in India.



DR. S SURYA PRAKASH

Dr. S. Surya Prakash's distinguished academic background and extensive experience of more than 30 years experience will provide participants with perfect guidance on crafting well-researched, professional legal papers, and gaining valuable skills that will enhance both their academic and professional pursuits.

SKILLATHON SESSIONS

4. SESSION ON CAREER IN THE CORPORATE SECTOR:

This session will help participants learn about the various roles available for legal professionals, and the skills required to excel in corporate law. The session will also explore key industry trends, offering guidance on how to prepare for placements and internships in top corporate firms.

ABOUT THE SPEAKER

The session will be taken by Sumes Dewan, Managing Partner at Lex Favious. Mr. Sumes has been listed in the A-List India Top 100 Lawyers 2022 by India Business Law Journal, and awarded with the Global Lex Falcon Award 2022 (above 10 years category) at the LexTalk World Conference in Dubai. He is also been awarded with Indian Achievers' Award 2022 for Entrepreneur Year of the Award. He has also been awarded many other prestigious awards. He is also the author of more than 30 articles contributing significantly to the legal discourse. The firm has been recognised as "Boutique Law Firm of the Year (Hospitality)" at the 13th Annual Legal Era Indian Legal Awards 2024.

His personal experience of more than two decades with the knowledge on how to navigate the competitive job market makes him perfect person for the session.



MR. SUMES DEWAN

SKILLATHON SESSIONS

5. SESSION ON CAREER IN THE LITIGATION:

The session will provide an insightful look into the journey of building a career in litigation. Participants will learn about the challenges and rewards of courtroom practice, the essential skills for success, and strategies to establish a strong foundation in the legal profession.

ABOUT THE SPEAKER

Prerna Priyadarshini served as a Senior Associate at Trilegal and currently holds the prestigious position of Advocate on Record at the Supreme Court of India. She is also a Harvard Law graduate and has worked closely with eminent legal figures such as Mr. KK Venugopal (Retd. Attorney General of India) and Hon'ble Justice. Indu Malhotra (Supreme Court of India).



**PRERNA
PRIYADARSHINI**

Prerna's extensive experience in high-level litigation and legal strategy places her at the forefront of her profession. Her unique background working alongside some of the most respected legal minds in the country provides her with deep insights into how litigation is shaped and argued at the highest level. This session will be particularly beneficial for students aspiring to pursue a career in litigation, offering them a comprehensive understanding of legal procedures, strategic thinking, and advocacy before the courts.

SKILLATHON SESSIONS

ABOUT THE SPEAKER

Anuj Tyagi holds the prestigious position of Advocate on Record at the Supreme Court of India. He is a legal counsel for several PSU(s) such as Solar Energy Corporation of India under the Ministry of New and Renewable Energy, the Inland Waterways Authority of India under the Ministry of Ports, Shipping and Waterways, and ITI Ltd. under the Ministry of Communications. He is also an Accredited International Civil and Commercial Mediator with the ADR Group (UK) and holds a Master of Laws degree from Queen Mary University of London.



ANUJ TYAGI

Mr. Anuj is a standing legal counsel in numerous prestigious organizations in high-stakes legal matters. He will share his experience of extensive litigation practice in top courts of the country. His practical insights will offer students nuances of legal strategy, and a robust framework for approaching complex litigation in a courtroom. The session will help to gain practical advice on building a client base, handling cases, and navigating the early stages of a litigation career.

SKILLATHON SESSIONS

6. SESSION ON CAREER IN JUDICIARY:

This session will explore valuable insights into the roles, responsibilities, and qualifications required to become a judge. Additionally, it will also cover the rigorous preparation involved in exam preparation, and essential skills needed for excelling in this field, such as legal reasoning, analytical thinking, and a deep understanding of law and procedure.

ABOUT THE SPEAKER

The speaker currently serves as a Civil Judge & Metropolitan Magistrate in the Delhi Judicial Services. She is a distinguished professional who secured an impressive single-digit rank in the Delhi Judicial Service Examination 2022 and a double-digit rank in the Madhya Pradesh Civil Judge Examination 2022. She also holds her Masters from National Law University, Delhi in in Constitutional and Criminal Law. *For confidentiality, the name of the speaker is not revealed.*

The speaker's extensive achievements and practical experience make her highly qualified to address concerns related to judiciary exams. This session will highlight the rewards of a judicial career and offer guidance on navigating the path to becoming a judge. Participants will gain valuable insights and motivation to succeed in their own legal careers.

SKILLATHON SESSIONS

7. CAREER IN CIVIL SERVICES:

This session will focus on the opportunities available for law graduates pursuing a career through the Union Public Service Commission (UPSC). It aims to provide students with expert guidance on effective preparation techniques and time management while also offering strategic guidance on integrating legal knowledge with UPSC preparation. This will help law graduates plan their journey towards prestigious roles in the Indian Administrative Service (IAS), Indian Police Service (IPS), and other civil services.

ABOUT THE SPEAKER

An Indian Police Service Officer, Ms Ananya Awasthi, who has been allotted Odisha Cadre, will take the session. She holds an impressive All India Rank 135 a remarkable achievement in UPSC 2021, she also secured AIR 335 in UPSC 2019 and served in Indian Railways, shortly after completing her undergraduate in law. Ms. Ananya's outstanding success in clearing one of the nation's most competitive examinations makes her an ideal speaker to share insights into the preparation strategies, discipline, and mindset essential for excelling in the Civil Services Examination.



**IPS OFFICER
ANANYA AWASTHI**

Her insights into balancing legal knowledge with civil services exam strategy will benefit the participants from their first-hand experiences and practical advice, gaining invaluable knowledge and motivation for their own UPSC preparation.

PERKS OF ATTENDING THE SESSION

We are incredibly fortunate to have renowned national and international speakers in the upcoming workshop. This session presents a rare and invaluable opportunity for participants, as such experts are seldom available for general interaction. Moreover, with expert-led training, participants will benefit from valuable networking opportunities, building connections that can enhance both their academic and professional journeys.

These speakers will give key insights into the topics from practical aspects which will assist the participants not only to excel in various competitions of law school but also to make appropriate career choices.

In addition to receiving a certificate that can enhance their CVs, top performers will be rewarded with a certificate of merit with internship opportunities at a prestigious national firm and litigation chambers.

Beyond the knowledge and experience you'll acquire, participation will also support a meaningful cause. Every rupee raised will go towards supporting IDIA, with cent per cent of the proceeds being donated to this noble initiative.

IMPORTANT DATES



28/09/2024

REGISTRATION OPEN



17/10/2024

REGISTRATION ENDS



19/10/2024

SKILLATHON DAY I



20/10/2024

SKILLATHON DAY II



21/10/2024

SKILLATHON DAY III



22/10/2024

ASSESSMENT DAY FOR THE
INTERNSHIP OPPORTUNITIES

Session on
"Career in Judiciary"

Session on "Mooting"

Session on "Alternative
Dispute Resolutions"

Session on "Career in
Litigation-I"

Session on "Career in
Litigation-II"

Session on
"Career in Corporate"

Session on "Career in Civil Services"

Session on "Legal Writing &
Research"

THE EXACT TIMINGS FOR THE SESSION WILL BE COMMUNICATED TO THE REGISTERED PARTICIPANTS IN THE WHATSAPP GROUP.

ADDITIONAL INSIGHTS

PLATFORM FOR SKILLATHON:

The mode of platform for the Skillathon will be MICROSOFT TEAMS. The participants are required to have the necessary electronic equipment along with a stable internet connection. Any issues concerning the device failure, connectivity etc shall be the responsibility of the participant itself.

ELIGIBILITY:

The Skillathon is open to all law aspirants and law students currently pursuing any undergraduate or postgraduate degree. All law students are encouraged to subscribe to the session to get a clear pathway for the law school journey and career guidance.

ASSESSMENT :

As part of the Legal Skillathon, an assessment will be conducted in the form of a quiz, covering topics discussed throughout the Skillathon. The top performers in this quiz will be awarded internship opportunities based on their performance. This assessment is designed to gauge participants' understanding of key skills in Moots, Alternative Dispute Resolution (ADR), Legal Writing & Research, and the career paths explored during the workshop. It serves as a valuable opportunity to reinforce learning and gain practical exposure through prestigious internships.

ADDITIONAL INSIGHTS

REGISTRATION FEES :

- INR 199/- : Fee for Individual Session
- INR 699/- : Fee for Complete Package

PAYMENT DETAILS :

Name of the Account Holder- VIVEK RAJURKAR

Account Number- 38397123905

IFSC Code- SBIN0008239

UPI ID- rajurkarvivek.03@oksbi

REGISTRATION LINK:

https://docs.google.com/forms/d/e/1FAIpQLSdHI4is4h0IH-xOy_82BSw_rX_ZR4msgtki2_v3K1GU3a1ycA/viewform

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